

1	2	3
11.	Madhya Pradesh	6
12.	Maharashtra	12
13.	Odisha	4
14.	Punjab	10
15.	Rajasthan	9
16.	Tamil Nadu	9
17.	Telangana	0
17.	Uttarakhand	2
18.	Uttar Pradesh	9
19.	West Bengal	22
TOTAL		208

#### Trucks with air conditioned cabins for drivers

914. SHRI A.K. SELVARAJ:

SHRI N. GOKULAKRISHNAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether new trucks manufactured after the 1st April, 2017 will have to be provided with air conditioned cabins for drivers;

(b) whether this was notified, explaining that drivers should not get tired owing to the harsh conditions;

(c) whether trucks were responsible for about 11.5 per cent of the total 1.4 lakh road deaths in 2015 and similarly buses were involved in 10,745 deaths last year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) The Central Government notified G.S.R 1034(E) dated 2nd November, 2016, with effect from 01st day of April, 2017 mandated all goods vehicles of Category N2 and of Category N3, to be fitted with an air conditioning system for the cabin. Implementation date has been extended to 31st December, 2017 *vide* S.O 2056(E) dated 30.06.2017.

(c) and (d) As per the data reported by Police Department of all States/UTs during the calendar year 2015, Trucks, Tempos, MAV and Tractors caused 98,897(19.7%) road accidents and resulted in 37,458 (25.6%) deaths. Buses caused 41,832 (8.3%) road accidents and resulted in 12,133 (8.3%) deaths.

However, in terms of road users killed in road accidents during the calendar year 2015, the share of users of trucks and buses were 16,611 (11.4%) and 10743 (7.4%) respectively out of 1,46,133 number of total road accident deaths in the country.

#### **Registration of BS-III vehicles**

915. SHRI A.K. SELVARAJ: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether registration of BS-III vehicles is possible after the 1st April, 2017;
- (b) whether manufacturing of such vehicles will not be allowed after the 31st March, 2017;
- (c) whether stopping such registration without stopping the production would lead to huge loss for vehicle manufacturers like in 2001 and 2005 when migration to BS-II and BS-III took place; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Ministry has amended Central Motor Vehicles Rules, 1989 by mandating Mass Emission Norms, Bharat Stage-IV from 1st April, 2017 all over India for four wheeled vehicles *vide* notification GSR 643(E) dated 19th August, 2015, for three wheeled vehicles *vide* GSR 487(E) dated 12.06.2015 and for two wheeled vehicles *vide* GSR 431(E) dated 04.07.2014. As per the notifications, the Mass Emission Standards for Bharat Stage-IV shall come into force all over the country in respect of all the three category of vehicles manufactured on or after the 1st April, 2017. As per Hon'ble Supreme Court decision dated 29.03.2017, "All the vehicles registering authorities under the Motor Vehicles Act, 1988 are prohibited for registering such vehicles on and from 1st April, 2017 that do not meet BS-IV emission standards, except on proof that such a vehicle has already been sold on or before 31st March, 2017".